

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO – 5245
ANSWERED ON 02.04.2025

IMPLEMENTATION OF PMKKKY IN HIMACHAL PRADESH

5245. MS KANGNA RANAUT:

Will the Minister of MINES be pleased to state:

- (a) the modifications introduced in the revised Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) guidelines (January 2024) and the manner in which these are likely to enhance the implementation of Yojana in mining affected districts particularly in Himachal Pradesh;
- (b) whether the State Government has made the necessary amendments to incorporate the revised guidelines into the rules governing the District Mineral Foundations (DMFs) and if not, the timeline fixed for the same;
- (c) the measures taken/being taken by the Government to ensure transparency and accountability in funds allocation and expenditure under PMKKKY in the said State including the involvement of local governing bodies (Gram Panchayats, Municipal Councils and District Administrations) in project planning and execution; and
- (d) whether the Government has identified any specific challenges in implementing the said Yojana in hilly terrain and ecologically sensitive areas of Himachal Pradesh and if so, the steps taken/being taken by the Government to address these challenges for better infrastructure development and livelihood support?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) & (b) The Ministry of Mines issued the revised PMKKKY guidelines in January 2024 and issued directions to the States on 12.02.2024 to incorporate PMKKKY guidelines 2024 in the respective State DMF rules. Some of the key features of these guidelines includes utilisation of at least 70% of DMF funds in the directly affected area and high priority sectors and mandatory audit of DMF accounts by C&AG. These amendments were carried out in order to enhance transparency, accountability and effectiveness of the DMFs in all the Mining affected areas including Himachal Pradesh. Till January, 2025 the State Government of Himachal

Pradesh has not incorporated the revised PMKKKY guidelines into their State DMF Rules.

(c) The Himachal Pradesh District Mineral Foundation Trust (Amendment) Rules, 2021 provide guidelines for ensuring the transparency and accountability of fund utilization under DMFs. Additionally, in respect of villages affected by mining and are situated within the scheduled areas, involvement of local bodies will be required in planning and execution of the projects to be taken up under PMKKKY.

(d) As per the information received from the State Government of Himachal Pradesh, hilly terrain, fragile ecosystem & unique social-economic conditions of Himachal Pradesh pose specific challenges in PMKKKY implementation. The DMFs address these through better coordination between the forest, health, mining & local administration as well as rural development departments. This is significantly improving utilization of the funds for infrastructure development & livelihood support in the mining affected areas.
